

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 24
(IB)-875(PB)/2018

IN THE MATTER OF:

Bank of Baroda

.... Petitioner

Vs

Neo Infrastructure Pvt Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 CIRP

Order delivered on 09.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Income Tax : Mr. Gaurav Gupta, Senior Standing Counsel ITD
Department Shivendra Singh, Mr. Yojit Pareek Junior Standing
Counsel ITD, Ms. Ankita Adv.

For the RP : Mr. I.P.S. Oberoi, Mr. R.K. Srivastava, Advs., Mr.
Dinesh Sood, RP

For the NOIDA : Mr. Rachit Mittal, Mr. Parish Mishra, Mr. Adarsh
Srivastava, Advs.

For the SRA : Mr. Mrinal Harsh Vardhan, Adv. In IA-5678/2021,
IA-3620/2022

ORDER

Ld. Counsel for the parties appeared.

Ld. Counsel Mr. Mrinal Harsh Vardhan appearing on behalf of the SRA stated that the status quo order passed by the Hon'ble Supreme Court still continues and tentatively the matter is listed for hearing on 15.07.2024.

Ld. Counsel Mr. R.K. Srivastava appearing on behalf of the RP and Ld. Counsel appearing on behalf of the NOIDA confirmed the same.

At request and with consent of the parties, list the matter along with all the other pending applications for a physical hearing on **28.08.2024**.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)